

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**CIVIL APPLICATION (FOR ORDERS) NO. 1 of 2023
In R/WRIT PETITION (PIL) NO. 225 of 2016**

MANAV GARIMA
Versus
STATE OF GUJARAT

Appearance:

MR SUBRAMANIAM IYER(2104) for the PETITIONER(s) No. 1
DS AFF.NOT FILED (N) for the RESPONDENT(s) No. 2,3,5,6
MS MANISHA LAVKUMAR, GOVERNMENT PLEADER with MR UTKARSH SHARMA, AGP
for the RESPONDENT(s) No. 1,4

**CORAM:HONOURABLE THE ACTING CHIEF JUSTICE MR. JUSTICE
A.J.DESAI**

and

HONOURABLE MR. JUSTICE BIREN VAISHNAV

Date : 01/05/2023

IA ORDER

(PER : HONOURABLE THE ACTING CHIEF JUSTICE MR. JUSTICE A.J.DESAI)

[1.0] A further affidavit has been filed by the Managing Director (In Charge), Gujarat Safai Kamdar Vikas Nigam, Gandhinagar. Alongwith the further affidavit, statements showing details about the action taken by the Authority and the amounts disbursed to the legal heirs of deceased workers who lost their lives pursuant to unfortunate incident in which the deceased workers were asked to clean the sewerage by entering there into, which is prohibited as per the Government Resolution dated 21.06.2014, are also attached.

[2.0] It is the case of the respondent that out of 152 persons, who have lost their lives in the unfortunate incident, of which list has been produced, State Authorities have disbursed the amount to legal heirs of 137 such persons.

[2.1] It is also the case of the State Authorities that the Authorities are trying to find out the details of the legal heirs of those deceased

workers, who lost their lives in cleaning sewerage.

[3.0] On the other hand, learned advocate Mr. Subramaniam Iyer appearing for the petitioner requests for time to respond to the further affidavit filed today.

Having considered the aforesaid aspect, we adjourn this matter for further adjudication to 19.06.2023.

[4.0] We make it clear that till the next date of hearing, if any of the worker whose services have been availed by any of the Municipal Corporation, any Municipality or any Gram Panchayat for cleaning sewerage in the concerned area, the Municipal Commissioner of concerned Corporation, Chief Officer of concerned Municipality and Sarpanch of concerned Gram Panchayat shall be held liable for the action since by the Government Resolution dated 21.06.2014, such activities have been banned.

[5.0] The respondent Authority shall distribute the amount of compensation as per the scheme of the said Government Resolution to the legal heirs of the deceased workers before the next date of hearing.

Copy of this order shall be supplied to the learned advocates appearing for respective parties.

Registry to list Writ Petition (PIL) No.225 of 2016 alongwith present civil application on the next date of hearing.

(A.J. DESAI, ACJ)

(BIREN VAISHNAV, J.)

Ajay